

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No.111

CP(IB) No. 164/Chd/Pb/2022

IN THE MATTER OF:

Amit Malik

...Petitioner-Financial creditor

Vs.

Him Agi fresh pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 31.01.2024

CORAM:

**SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner : None
For the Respondent : Ms. Salina Chalana, Advocate

ORDER

Compliance affidavit has been filed vide diary No. 00011/7 dated 30.01.2024. The same is taken on record. It is stated by learned counsel for Respondent-Corporate Debtor that soft copy of the affidavit in compliance of the order dated 5.12.2023 has been received by her. Learned counsel for the Respondent-Corporate Debtor is directed to file response to the said affidavit within one week. It is made clear that, if none appears on behalf of Petitioner-

Financial Creditor on next date of hearing, then appropriate orders will be passed. List the matter for arguments on 14.02.2024.

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)